

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **25.03.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING.

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/161/2020 IN IBA/316/2019
NAME OF PETITIONER : Muthuiah Thevar Rajapandian (RP) Unique Roof Pvt LTd
NAME OF RESPONDENT : Sree Ayyappa Medical College & Research foundation & 2ors
SECTION : Sec 25(2) (b) of IBC

ORDER

Ld. RP Mr. Muthuiah Thevar Rajapandian in person is present through video conferencing mode. None appears for the Respondent.

It is represented that in compliance with the directions dated 23.09.2020 issued by this Tribunal, it is brought to the notice of this Tribunal that the 2nd and 3rd Respondent have been duly served by private notice dated 29.09.2020 however the consignment sent to the Respondent has been returned with an endorsement "***item returned, addressee cannot be located***".

Ld. IRP further represents that presently he is having the e-mail Id of the 1st Respondent as well. In the circumstances, an opportunity is given by this Tribunal to serve the 1st Respondent by e-mail. The same will be done by the RP and an affidavit will be filed to this effect under Section 65(B) of Indian Evidence Act, 1872 read with Information Technology Act, 2000.

Taking into consideration the said representation, e-mail communication be sent within a period of three days' from today and an affidavit as undertaken to be filed within a period of one week thereafter.

Post this matter on **19.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

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